

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Petition No. 69/GT/2012

Date: 31.1.2013

To,

Executive Director (Commercial),
NTPC Ltd,
Core-7, Scope Complex,
7, Institutional area, Lodhi Road,
New Delhi- 110003

Sir,

Subject: **Petition No. 69/GT/2012**: Approval of tariff of Sipat Super Thermal Power Station (2x500 MW) for the period 1.4.2009 to 31.3.2014 before truing- up.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by **20.2.2013**:

1. Actual/Projected expenditure during 2009-14:

- (i) The amount of ₹97.194 lakh in 2009-10, ₹124.43 lakh in 2010-11 and ₹149.63 lakh in 2011-12 incurred for Land Compensation should be justified with documentary evidence.
- (ii) Actual expenditure of ₹244.02 lakh in 2009-10, ₹905.59 lakh in 2010-11 and ₹188.00 lakh in 2011-12 has been claimed on MGR system as against the actual expenditure of ₹244.0 lakh in 2009-10 as allowed by the Commission in order dated 20.1.2012. Justification for deviation in expenditure with detailed reasoning along with the details of scope of work in earlier estimate and in present actual expenditure, to be submitted. Also, the reason for not claiming this expenditure earlier, to be clarified.
- (iii) Actual expenditure of ₹474.375 lakh in 2009-10, ₹239.66 lakh in 2010-11 and ₹125.30 lakh in 2011-12 has been claimed on Steam Generator –Civil Works as against the actual expenditure of ₹474.0 lakh in 2009-10 and ₹17 lakh in 2011-12 allowed by order dated 20.1.2012. Justification for deviation in expenditure with detailed reasoning, along with the details of scope of work in earlier estimate and in present actual expenditure. Also, the reason for not claiming this expenditure earlier, to be clarified.
- (iv) The actual expenditure of ₹251.998 lakh in 2009-10 and ₹106.84 lakh in 2010-11 has been claimed on Turbine Generator –Civil Works as against the actual expenditure of ₹252.0 lakh in 2009-10 and ₹10 lakh in 2011-12 allowed by the order dated 20.1.2012. Justification for deviation in expenditure with detailed reasoning, to be submitted.

- (v) The actual expenditure of ₹284.307 lakh in 2009-10, ₹307.96 lakh in 2010-11, ₹ 452.41 lakh in 2011-12 and ₹21.90 lakh in 2012-13 has been claimed on Off-site Civil and Mech. works as against the expenditure of ₹463.0 lakh in 2009-10, ₹1188 lakh in 2010-11 and ₹1238 lakh in 2011-12 allowed by the order dated 20.1.2012. Justification for the deviation in expenditure, to be submitted along with the clarification as to how the actual expenditure of ₹463 lakh in 2009-10 had become ₹284.307 lakh.
- (vi) The actual expenditure of ₹48.895 lakh in 2009-10 and ₹8.98 lakh in 2010-11 has been claimed on cooling water Civil works as against the expenditure of ₹38.0 lakh in 2009-10 allowed by the order dated 20.1.2012. Justification for the deviation in expenditure, to be submitted along with the explanation on how the actual expenditure of ₹38.0 lakh in 2009-10 became ₹48.895 lakh.
- (vii) The actual expenditure of ₹37.619 lakh in 2009-10 and ₹2.39 lakh in 2011-12 has been claimed on cooling water Mech. works as against the expenditure of ₹60.0 lakh in 2010-11 and ₹2.0 lakh in 2011-12 allowed by the order dated 20.1.2012. Justification for the deviation in expenditure, to be submitted. Also, the change in actual expenditure during 2009-10 to be clarified.
- (viii) The actual expenditure of ₹24.624 lakh in 2009-10, ₹6.80 lakh in 2010-11 and ₹0.98 lakh in 2011-12 has been claimed on Condensate Polishing unit as against the expenditure of ₹74.0 lakh in 2009-10 allowed by the order dated 20.1.2012. Justification for the deviation in expenditure along with clarification as to how the actual expenditure of ₹74.0 lakh in 2009-10 became ₹24.624 lakh.
- (ix) The actual expenditure of ₹49.007 lakh in 2009-10 and ₹99.74 lakh in 2010-11 has been claimed on Power Transformer as against the expenditure of ₹35.0 lakh in 2010-11 allowed by the order dated 20.1.2012. Justification for the deviation in expenditure with detailed reasoning, to be submitted. Also clarification as to how the actual expenditure of ₹49.007 lakh in 2009-10 became zero.
- (x) The actual expenditure of ₹116.559 lakh in 2009-10 and ₹475.47 lakh in 2010-11 has been claimed on Storage facilities in stage-II as against the actual expenditure of ₹20 lakh allowed by the order dated 20.1.2012. Justification for the deviation in expenditure giving detailed reasoning, to be submitted. Also clarify as to how the actual expenditure of ₹20.0 lakh in 2009-10 became ₹116.559 and ₹475.47 lakh in 2010-11.
- (xi) The actual expenditure of ₹3728.93 lakh in 2009-10, ₹490.90 lakh in 2010-11 and ₹426.59 lakh in 2011-12 has been claimed on other deposit work as against the actual expenditure of ₹3682.0 lakh in 2009-10 allowed by the order dated 20.1.2012. Justification for the deviation in expenditure giving detailed reasoning, to be submitted.
- (xii) The actual expenditure of ₹724.68 lakh in 2009-10, ₹882.29 lakh in 2010-11 and ₹ 321.33 lakh in 2011-12 has been claimed on Tools and Plant as against the actual expenditure of ₹728.0 lakh allowed by the order dated 20.1.2012. Justification for the deviation in expenditure giving detailed reasoning, to be submitted.
- (xiii) The actual expenditure of ₹4747.349 lakh in 2009-10, ₹655.16 lakh in 2010-11 and ₹ 1674.32 lakh in 2011-12 has been claimed on Township construction as against the actual expenditure of ₹4752.0 lakh in 2009-10 and ₹330 lakh in

2010-11 allowed by the order dated 20.1.2012. Justification for the deviation in expenditure giving detailed reasoning, to be submitted.

- (xiv) The actual expenditure of ₹8865.10 lakh in 2011-12 on Make-up water Pump House has been claimed. This is a new item which was not claimed in the original petition. The reason for not claiming this earlier, to be clarified.
- (xv) The actual expenditure of ₹98.362 lakh in 2009-10, ₹71.16 lakh in 2010-11 and ₹32.13 lakh in 2011-12 and projected expenditure of ₹490.0 lakh and ₹500 lakh in 2012-13 and 2013-14 has been claimed on Ash Dyke system as against the actual expenditure of ₹91.0 lakh in 2009-10 and ₹60.0 lakh in 2010-11 allowed by the order dated 20.1.2012. Justification for the deviation in expenditure giving detailed reasoning, to be submitted.
- (xvi) The actual expenditure of ₹721.049 lakh in 2009-10, ₹1312.40 lakh in 2010-11 and ₹6365.77 lakh in 2011-12 and projected expenditure of ₹2130.0 lakh in 2012-13 has been claimed on Capital Initial Spares as against the actual expenditure of ₹721.0 lakh in 2009-10, ₹2626.0 and ₹4539.0 lakh in 2011-12 allowed by the order dated 20.1.2012. Justification for the deviation in expenditure giving detailed reasoning, to be submitted.

2. Some of the actual expenditure claimed are less than the actual/projected expenditure allowed by the Commission in the order dated 20.1.2012. The justification/reasons for not incurring or incurring an expenditure lesser than the projected expenditure during the tariff period shall be submitted in clear terms.

3. Certificate that all the assets of the gross block as on 31.3.2010, 31.3.2011 and 31.3.2012 are in use. If any asset has been taken out from service from the above said gross blocks then the same should be indicated along with the date of the asset has been put to use and the date of taking out the asset from the service along with the depreciation recovered.

4. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/clarification.

Yours faithfully,

Sd/-

(B. Sreekumar)
Deputy Chief (Law)